

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:104
ANSWERED ON:22.02.2011
DOPE OFFENDERS IN SPORTS
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Union Government is aware of the growing menace of dope offenders in various sports events in the country;
- (b) if so, the number of cases reported during each of the last three years and the current year, sports discipline-wise; and
- (c) the details of action/steps taken/being taken by the Union Government to punish such offenders and to stop such menace ?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) Yes, Madam.

(b) The details are as under:-

Discipline	2008	2009	2010	2011	Total
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Athletics		18	13	39	-	70
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Aquatics	-	-	01	-	01
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Body Building	-	33	31	-	64
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Basketball		1	-	01	-	02
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Boxing	04	04	08	06	22
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Cricket	-	01	-	-	01
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Cycling		02	03	04	01	10
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Football	-	-	-	01	01
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Hockey	-	-	02	-	02
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Judo		01	02	03	-	06
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Netball	-	-	01	-	01
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Kabaddi - - 44 - 44

Power Lifting 17 03 23 07 50

Rugby - - 03 - 03

Swimming 01 01 03 - 05

Taekwondo - - 02 - 02

Volleyball 01 - 01 - 02

Weight Lifting 18 11 23 10 62

Wushu 03 - - - 03

Wrestling 03 05 11 - 19

Soft Tennis - - 01 - 01

Malaysia Games - - 03 - 03

Total 69 76 204 25 374

(c) The National Anti Doping Agency (NADA) which is an autonomous body under the Government has published the National Anti Doping Rules in pursuance of WADA (World Anti Doping Agency) code which prescribe the penalties and methods of imposing such penalties for anti doping violation. The NADA takes steps against the dope offenders in accordance with these rules. Three Committees as required under the Anti Doping Rules of NADA i.e. the Anti Doping Disciplinary Panel, the Anti Doping Appeal Panel and Therapeutic Use Exemption Committee (TUEC) have also been constituted in 2009 consisting of eminent jurists, leading medical practitioners, Sports Administrators and Sports persons for dealing with the dope offenders. These panels have become fully functional. These are independent of NADA. Prior to the promulgation of these rules, the concerned Federations were responsible for imposing penalties as per their international charter.